

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**CORAM:**

1. **Shri Ashok Basu, Chairman**
2. **Shri K.N. Sinha, Member**
3. **Shri Bhanu Bhushan, Member**
4. **Shri A.H. Jung, Member**

**Petition No.65/2005**  
**(Suo motu)**

**In the matter of**

Compliance of Central Electricity Regulatory Commission (Procedure, Terms & Conditions for grant of Trading Licence and other related matters) Regulations, 2004.

**ORDER**

Under clause (b) of Regulation 11 of the Central Electricity Regulatory Commission (Procedure, Terms & Conditions for grant of Trading Licence and other related matters) Regulations, 2004, the following requirements have to be complied with by a licensee, namely:

- (a) To furnish quarterly information to the Commission on the prescribed format,
- (b) To be submit to the Regional Load Dispatch Centre and Regional Electricity Board or the Regional Power Committee the information furnished to the Commission, and
- (c) To post on the website the report submitted to the Commission.

2. Earlier, it came to the Commission's notice that the PTC India Ltd was not posting the information furnished on their websites. Therefore, the Commission by its order dated 13.6.2005 has issued notice to the PTC India Ltd directing it to explain

why action for revocation of licence be not initiated for the non-compliance of the regulations. The reply of the PTC India Ltd is awaited.

3. Eastern Regional Electricity Board has pointed out that PTC India Ltd, who is granted a licence for inter-state trading in electricity did not furnish the information to the Regional Electricity Board and Regional Load Dispatch Centre in violation of the provisions made in clause 11 (b). It is stated that the concerned licensee was approached to furnish the requisite information. In response, PTC India Ltd is stated to have submitted the information, but without disclosing the purchase and sale prices on the ground that disclosure of the sensitive, commercial information was not possible.

4. The reply furnished by PTC India Ltd is contrary to the express provisions of clause (b) of Regulation 11 ibid. PTC India Ltd is directed to explain why appropriate proceedings for revocation of the licence for inter-state trading in electricity granted to it be not initiated.

5. Based on the reports received from PTC India Ltd in the Commission, it has been analysed that it has earned trading margins up to 30 paise/kWh. PTC India Ltd is directed to explain the reasons for such high trading margins.

6. The reply shall be filed by PTC India Ltd on affidavit latest by 15.7.2005, failing which, action as deemed proper will be initiated.

Sd/-  
**(A.H. JUNG)**  
**MEMBER**

Sd/-  
**(BHANU BHUSHAN)**  
**MEMBER**

Sd/-  
**(K.N. SINHA)**  
**MEMBER**

Sd/-  
**(ASHOK BASU)**  
**CHAIRMAN**

**New Delhi dated the 24<sup>th</sup> June 2005**